सत्यमेव जयते

Government of India
Ministry of Commerce and Industry
Department of Commerce
DIRECTORATE GENERAL OF FOREIGN TRADE

Minutes of the Norms Committee – 3 Meeting No. NC/3/MEET/Nov/202223/12 dated 18/11/2022 (actually held on 21/11/2022) under the Chairmanship of Shri Rajiv Kumar Soni, Jt. DGFT for considering the cases / issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products falling under Chapter 29 and 30.

Following members were present in the Meeting:

Sl. No.	Name & Designation	Department
1	Shri Shaish Kumar, Technical – 1	Consultant
2	Shri D.N. Mathur, Technical – 2	Consultant
3	Shri Nand Lal, Technical – 3	Consultant
In attendance		
1	Shri Ajay Kumar, Deputy Director	DGFT

2. The Norms Committee has taken decision only with respect to technical aspect/ wastage norms. While redeeming the application, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in policy circulars issued from time to time or any other provisions under FTP/HBP for issuance of Advance Authorization and regularization of the case.

3. The committee went through the Minutes of earlier Meeting No. NC/3/MEET/Oct/202223/11 dated 31/10/2022 (actually held on 07/11/2022).

MANUAL CASE

Case No.	A-01
Meeting No.	NC/3/MEET/Nov/202223/12
Date	18/11/2022
Firm's Name	M/s GIIAVA India Pvt. Ltd.
HQ F. No.	01/82/162/000072/AM23/DES-III [P-33946]
Office of Development Commissioner, SEEPZ Special Economic Zone, Mumbai D.O. Letter No.	SEEPZ-SEZ/EOU/72/03-04/Vol.VI/17529
Advance Authorization No. and Date	Not issued yet
Subject	Request of M/s GIIVA India Pvt. Ltd. for fixation of wastage norms of export product Lecithin Powder - Office of Development Commissioner, SEEPZ, SEZ, Mumbai

Decision: The Committee considered the request of firm and it was decided to call for following information / documents from the firm:

- **(i)** **Reason for not fixing the adhoc norms from the DC (SEEPZ), when the LOP was granted on dt. 22.03.2004.**
- **(ii)** **A copy of original LOP granted on dated 2004 to the firm and amended thereof, if any.**
- **(iii)** **Reason for filing Udyog Aadhar Registration for MSME, which is required for domestic sale.**
- **(iv)** **Commercial value of By-product obtained during manufacturing the main product alongwith supporting documents with invoices etc.**
- **(v)** **Complete justification for claimed wastage of 62% for the raw materials.**
- **(vi)** **Production / Consumption data for last five years duly authenticated by DC (SEEPZ).**

Meeting ended with thanks to Chair and participants

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